

12.00 Noon

REGARDING THE HARELI FESTIVAL OF CHHATTISGARH

श्री सभापति: छाया जी, आप बार-बार हाथ उठा रही हैं, क्या आप कुछ कहना चाहती हैं? जल्दी बोलिएगा।

श्रीमती छाया वर्मा (छत्तीसगढ़): सर, आज छत्तीसगढ़ का प्रसिद्ध त्यौहार, हरेली त्यौहार है। यह पहला त्यौहार है, इसलिए इसके लिए छत्तीसगढ़ गवर्नमेंट ने एक शासकीय अवकाश भी दे रखा है। यह त्यौहार किसानों का त्यौहार है। किसान आज के दिन अपने हल, हथियार इत्यादि सबकी पूजा करते हैं और ठेठरी, खुरमी, जो छत्तीसगढ़ के प्रसिद्ध पकवान हैं, उनको बनाते हैं और शाम को उत्साह मनाते हैं। मैं छत्तीसगढ़ के हरेली और प्रथम त्यौहार की आप सहित, माननीय कृषि मंत्री जी सहित पूरे सदन को बहुत-बहुत बधाई और शुभकामना देना चाहती हूँ।

श्री रणविजय सिंह जूदेव (छत्तीसगढ़) : सर, मैं माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्री सभापति : आपको भी हरेली त्यौहार की बधाई हो, मगर त्यौहार में महिलाएं पुरुषों को कुछ खाने के लिए भी देती हैं।... (व्यवधान)... आपने अच्छी खबर दी, मगर मुंह भी तो मीठा करवाना चाहिए न, उस दिशा में कुछ व्यवस्था करिए।

श्रीमती छाया वर्मा : जी, ठीक है, सर। थैंक यू, सर।

GOVERNMENT BILLS

MR. CHAIRMAN: Members, I would just like to remind you again, and, because we are in the middle of the Session, I am not stopping now but next Session onwards, no Member will be allowed to read the Zero Hour submission. While speaking, they can refer to points but they cannot read whereas in the Special Mensions, they cannot speak, they have to read. This distinction has to be understood and it has to be maintained by one and all. ... (Interruptions)... Now, let us take up the National Medical Commission Bill, 2019. Mr. Minister to move a motion for consideration of the National Medical Commission Bill, 2019.

The National Medical Commission Bill, 2019

THE MINISTER OF HEALTH AND FAMILY WELFARE; THE MINISTER OF SCIENCE AND TECHNOLOGY; AND THE MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Sir, I rise to move:

"That the Bill to provide for a medical education system that improves access to quality and affordable medical education, ensures availability of adequate and

Regarding point of...

...under various rules

Regarding point of...

[1 August, 2019]

...under various rules

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high quality medical professionals in all parts of the country; that promotes equitable and universal healthcare that encourages community health perspective and makes services of medical professionals accessible to all the citizens; that promotes national health goals; that encourages medical professionals to adopt latest medical research in their work and to contribute to research; that has an objective periodic and transparent assessment of medical institutions and facilitates maintenance of a medical register for India and enforces high ethical standards in all aspects of medical services; that is flexible to adapt to changing needs and has an effective grievance redressal mechanism and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

MR. CHAIRMAN: Motion moved. There are three amendments by Dr. Santanu Sen, Shri Tiruchi Siva and Shri Elamaram Kareem for reference of the National Medical Commission Bill, 2019, as passed by Lok Sabha, to a Select Committee of Rajya Sabha. Members may move the amendments at this stage without any speech. Are you moving? *...(Interruptions)...*

DR. SANTANU SEN (West Bengal): Sir, I move the amendment.

SHRI ELAMARAM KAREEM (Kerala): Sir, I move the amendment.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move the amendment.

DR. L. HANUMANTHAIAH (Karnataka): Sir, my amendment has not come. I sent it yesterday. *...(Interruptions)...*

MR. CHAIRMAN: Please. I have not received it. Had I received the same, I would have included it.

DR. L. HANUMANTHAIAH: Sir, I sent it online.

MR. CHAIRMAN: Online is now acceptable but, anyhow, as you are mentioning it, I will ask them to check it and get back. *...(Interruptions)...*

DR. L. HANUMANTHAIAH: Thank you, Sir. *...(Interruptions)...*

REGARDING POINT OF ORDER RAISED BY SOME MEMBERS UNDER VARIOUS RULES

DR. SANTANU SEN (West Bengal): Sir, I have a point of order. *...(Interruptions)...*

MR. CHAIRMAN: Under which Rule?